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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 57/9/NCLT/AHM/2017



Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.08.2017**

Name of the Company: Amit Nath
V/s.
Delf Consulting Engineers (India) Pvt. Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	RAJAN SHAH	ADVOCATE	RESPONDENT.	
2.	ADITYA R. GUNDECHA	ADVOCATE	PETITIONER.	

ORDER

Learned Advocate Mr. Aditya Gundecha i/b Learned Advocate Mr. Narendra Jain present for Operational Creditor/ Applicant. Learned Advocate Mr. Rajan Shah present for Respondent.

Defects not rectified inspite of giving seven days time.

Applicant Counsel filed Memo seeking permission to withdraw.

Applicant is permitted to withdraw.

Application is disposed of as withdrawn.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 11th day of August, 2017.